

**Tender Document for the Supply, Installation and
Maintenance of Desktops for the use of District Legal
Service Authorities (DLSAs) and Taluka Level Service
Committees (TLSCs) under Central Fund**

THE HIGH COURT OF KERALA

Ernakulam, Pin - 682 031

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THE HIGH COURT OF KERALA

Tender Notice

ECC2/ 3027/2017

Dated: 06.11.2017

Invitation to Bidders/ Important Information

The High Court of Kerala (hereinafter referred to as High Court) invites online bids in one cover system through <http://etenders.kerala.gov.in/> from Original Equipment Manufacturers or their National distributors /dealers (hereinafter referred to as "Bidder" or "Tenderer" till the award of Contract and thereafter on award of contract, referred to as "Vendor/Contractor/Supplier/Successful Bidder/Successful Tenderer") for the supply, installation, commissioning and maintenance of **Desktops (with Manufacturer warranty for minimum Five years) in DLSAs and TLSCs** as per the technical specifications and in accordance with the various provisions of this tender document. The successful Bidder shall be finalized based on competitive bidding process. The bidders are advised to study the tender document carefully. Submission of bids shall be deemed to have been done after careful study and examination of the tender document with full understanding of its implications.

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| Bid Inviting Authority | High Court of Kerala |
| Tender Notification Reference | Tender No.ECC2/3027/2017 Dated: 06.11.2017 |
| Contact Person | Registrar (Recruitment and Computerization), High Court of Kerala. Ph: 0484 – 2562726/2562727 email : ecc.kerala@nic.in |
| Name of work | Supply, installation, testing and maintenance of Desktops for the use of DLSAs and TLSCs |
| Mode of Tender Submission | Tender should be submitted online at http://etenders.kerala.gov.in/ |
| Approximate cost | ₹60,90,000/- (Rupees Sixty Lakh and Ninety Thousand only) |
| Tender Document Fee (Non refundable) | ₹10,300/- (Rupees Ten Thousand Three Hundred Only) |

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| Earnest Money Deposit (EMD) | ₹60,900 /- (Rupees Sixty Thousand Nine Hundred Only) |
| Last date and time of submission of the bid | 08.12.2017 01:00 PM |
| Date and time of opening of the bid | 14.12.2017 02:00 PM |
| Bid Validity Period | Upto the completion of 180 days from the date of opening of the bid. |
| Tentative date of Delivery of Sample/ Demonstration | 22.12.2017 (Final Date will be intimated in the due course) |
| Evaluation of tenders | Technical and financial evaluation |
| Tentative date of completion of the work | 30 days from the date of Purchase order. (The period mentioned in the supply order shall be final) |

Note: *The dates furnished above are subject to revision.*

1. This tender document is not transferable. Tender Document shall be available only on the Internet and shall not be available for sales elsewhere.
2. The High Court reserves the right to amend or cancel the tender in part or in full without prior notice at any point of time.
3. If the High Court deems it appropriate to revise any part of this tender document or to issue additional data to clarify an interpretation of provisions of this tender document, it may issue supplements to this tender document. Any such supplement shall be deemed to be incorporated by this reference to this tender document.
4. The High Court is entitled to reject the bid of the parties who fails to demonstrate the item quoted in the tender, at the venue decided by the High Court.
5. Final acceptance of the tender will be based on ranks obtained after technical and financial evaluation as per criteria laid down in the tender.
6. Supplier shall provide access to their Website so that the High Court can verify whether the warranty and coverage / scope details are updated in the website as per the order.
7. Supplier shall provide access to the Call logging Website so that the High Court can monitor the calls logged. Daily call reports are to be provided. However, call logging mechanism will be through HAMOS

Web application if the same is implemented by the High Court.

8. Liquidated Damages (LD) will be charged for delayed supply. Furthermore, if the delay exceeds 4 weeks after the scheduled date of supply, such suppliers will not be considered for the subsequent tenders.
9. The Special Instructions to the Contractors/Bidders for the e-submission of the bids are given under "Help to Contractors" in website <http://etenders.kerala.gov.in>

Ernakulam
06.11.2017

Sd/-
The Registrar
Recruitment and Computerization

High Court of Kerala